

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : A : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.2560/Del/2019
Assessment Year: 2010-11

M/s Alstom Holdings,
48, Rue Albert Dhalenne,
93482, Saint-Quen Cedex,
France.

Vs DCIT,
Circle 1(1),
International Taxation,
New Delhi.

PAN: AAICA8751F

(Appellant)

(Respondent)

| | | |
|-----------------------|---|---------------------------|
| Assessee by | : | None |
| Revenue by | : | Shri Umesh Takyar, Sr. DR |
| Date of Hearing | : | 04.02.2022 |
| Date of Pronouncement | : | 04.02.2022 |

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the final assessment order of the AO u/s 143(3)/147 r.w.s. 144C(13) of the IT Act, 1961, relating to the assessment year 2010-11.

2. None appeared on behalf of the assessee at the time of hearing. However, application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. The assessee has also obtained Form No.3. It is accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 04th February, 2022.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Dated: 04th February, 2022.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi